

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL NO. 02/2024(SZ)

TO

APPEAL NO. 12/2024 (SZ)

Appeal No: 02/2024 (SZ) to Appeal No: 12/2024 (SZ)

Vs

The Chairman, Kerala State Pollution Control Board, Kerala and Others

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Dated this 29th day of July, 2025.



Rema Smrithi VK
Standing Counsel for KSPCB
3rd Respondent



THIRD RESPONDENT

DINESH K.S
Environmental Engineer
Kerala State Pollution Control Board
District Office, Thrissur

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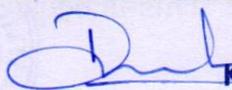
**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,
THRISSUR, THE 3RD RESPONDENT IN APPEAL 2-12 OF 2024**

I, Dinesh. K.S, aged 55 years, son of Late. K. V. Sidharthan residing at Irinjalakuda, working as the Environmental Engineer, Kerala State Pollution Control Board, District Office, Thrissur, do hereby solemnly affirm and state as follows:

1. I am the Environmental Engineer, Kerala State Pollution Control Board (herein after referred to as **Board**), District Office, Thrissur. I am aware of the facts affirmed by me in this report. I am swearing that this is the report based on the best of my knowledge, information and belief and the facts revealed from the records. I am filing this report on behalf of the 3rd respondent, as duly authorized.

2. It is respectfully submitted that, there are 13 respondent units in the said matter, and environmental compensation (EC) was levied on 12 of them. The following points are respectfully submitted for the Hon'ble Tribunal's consideration:



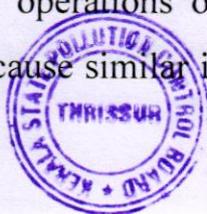

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 Kerala State Pollution Control Board
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- In response to the complaints filed by the Edakkunni Poura Samithi against the electroplating units in the SIDCO Industrial Estate at Ollur, a monitoring committee was constituted by the District Collector of Thrissur. The committee consisting of the ward councilor, the District Medical Officer, a representative of the complainant, Environmental Engineer from the Kerala State Pollution Control Board (KSPCB), a representative of the Industries Association, and a representative of the Thrissur Corporation.
- The committee conducted an inspection on 26.04.2013 and observed that, except for M/s Bright & Company, none of the units had adequate pollution control measures in place. Based on the committee's recommendation, the District Collector, vide order dated 27.04.2013, and directed the closure of 19 units until they implemented the necessary pollution control measures.
- Subsequently, the required pollution control measures were implemented by these units and Consent to Operate were granted by the Board.

3. It is respectfully submitted that the Board has been conducting monitoring of these units, and bank guarantees have been levied from 12 units in cases where non-compliance with consent conditions were observed, starting from 2017. The details of the bank guarantees are submitted herewith and marked as **Annexure R3(a)**.

4. It is respectfully submitted that in the report of the the Joint Committee constituted as per the Order of the Hon'ble NGT in OA 20/2016 dated 20.04.2022, it was stated that the non-compliance with drinking water standards in the wells of nearby areas cannot be directly linked to the effluent discharge from the respondent units. Accordingly, the violation taken in to account for the calculation of EC is the non-obtainment of Board's consent.

5. It is respectfully submitted that the Joint Committee report further states that the presence of heavy metals such as nickel, zinc, and copper in concentrations exceeding permissible limits in the well water of certain sampled locations cannot be solely attributed to the operations of the electroplating industries within the industrial estate. This is because similar industrial activities were also being carried



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out in the surrounding areas. Moreover, the report specifically notes that the low pH observed in groundwater samples from Thrissur could be attributed to the region's unique geomorphological conditions.

The methodology for levying Environmental Compensation (EC) was formulated by the Central Pollution Control Board (CPCB) in 2019. This methodology was adopted as a guideline by the Board for imposing EC on these industrial units.

6. It is respectfully submitted that, the units have not paid the Environmental Compensation to date.

7. It is humbly submitted that no deliberate delay has been done by the Board and every statutory and possible actions based on the evidences has been taken in this case for redressing the complaint and to correct the units.

8. In the Order of the Hon'ble Tribunal dated 07.07.2025, it was directed to report the details of any pending writ petitions before the Hon'ble High Court of Kerala. It is humbly submitted that there are no writ petition currently pending before the Hon'ble High Court of Kerala.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this is the 29th day of July, 2025.

For and on behalf of the Kerala State Pollution Control Board (3rd Respondent)



DINESH K.S
Environmental Engineer
Kerala State Pollution Control Board
District Office, Thrissur

Dinesh. K. S

Environmental Engineer
Kerala State Pollution Control Board
District Office - Thrissur.

Sl. No.	Name of Establishment	Capital Investment (Rs. In Lakhs)	Details of Bank Guarantee
1	M/s Biju Ornaments, Major Industrial Estate, Ollur, Thrissur.	5.6	BG No. - 0533BG000012024 Amount - 1,50,000 Expiry date - 03.03.2025 Bank - South Indian Bank
2	M/s Honest Electroplating Major Industrial Estate P O Ollur, Thrissur - 680306	9.7	BG No. - 775GPGE240605001 Amount - 1,50,000 Expiry date - 28.02.2025 Bank - Canara Bank
3	M/s Rajesh Kumar Electroplating Ollur P O, Thrissur	6.25	BG No. - 086BG01240590002 Amount - 1,50,000 Expiry date - 27.02.2025 Bank - Dhanlaxmi Bank
4	M/s Bee Pee Gold Imitations, Major Industrial Estate (SIDCO), Ollur, Thrissur	34.31	BG No. - 086BG01240590001 Amount - 1,50,000 Expiry date - 27.02.2025 Bank - Dhanlaxmi Bank
5	M/s Aiswarya Gold Covering, Industrial Estate, Ollur P O Thrissur - 680306	23	BG No. - 17041BG144980 Amount - 1,50,000 Expiry date - 04.03.2025 Bank - Federal Bank
6	M/s Indu Ornaments, Major Industrial Estate, Ollur, Thrissur	9.25	BG No. - 003121GL0000124 Amount - 1,50,000 Expiry date - 03.03.2026 Bank - Union Bank of India
7	M/s Pee Gee Gold Covering Works, Major Industrial Estate, Ollur P O, Thrissur	24.5	BG No. - 0060BG000032024 Amount - 1,50,000 Expiry date - 28.02.2025 Bank - South Indian Bank
8	M/s Two star Designs Gold Covering, Major Industrial Estate, Ollur, Thrissur	15.46	BG No. - 0060BG000012024 Amount - 1,50,000 Expiry date - 28.02.2025 Bank - South Indian Bank
9	M/s Golden View Plating, Sidco Industrial Estate, Ollur, Thrissur	15	BG No. - 0060BG000022024 Amount - 1,50,000 Expiry date - 28.02.2025 Bank - South Indian Bank
10	M/s Renu gold Covering, Major Industrial Estate, Ollur, Thrissur	11	BG No. - 086BG01240600001 Amount - 1,50,000 Expiry date - 27.02.2025 Bank - Dhanlaxmi Bank

11	M/s Bright Precured Systems -2, Major Industrial Estate, Ollur, Thrissur		Firm Closed
12	M/s Three star Electro Plating Works, Major Industrial Estate, Ollur, Thrissur	1.0	BG No. – 775GPGE240605003 Amount – 1,50,000 Expiry date – 28.02.2025 Bank – Canara Bank
13	M/s Bright & Company, Major Industrial Estate, Ollur, Thrissur		Firm Closed

Details of Bank Guarantee Forfeited

Name of Establishment	Amount (₹)	Received date
M/s Pee Gee Gold Covering Works	21,000	24.11.2020
M/s Golden View Plating	22,250	24.11.2020
M/s Renu gold Covering	20,250	02.12.2020
M/s Indu Ornaments	11,500	01.07.2023
M/s Pee Gee Gold Covering Works	42,000	07.12.2020
M/s Golden View Plating	44,500	07.12.2020
M/s Bee Pee Gold Imitations	35,500	04.09.2021